

## C I R C U L A R

The Hon'ble Supreme Court vide order dated 19.01.2024 passed in Criminal Appeal No. 303 of 2024 (**Kusha Duruka Vs. The State of Odisha**) is pleased to issue directions to mandatorily mention the following particulars in the application (s) filed for grant of bail.

(1) Details and copies of order(s) passed in earlier bail application(s) filed by the petitioner which have been already decided.

(2) Details of any bail application(s) filed by the petitioner which is pending either in any court, below the court in question or the higher court, and if none is pending, a clear statement to that effect has to be made.

(3) Details shall be mentioned on the top of the bail application or any other place which is clearly visible, that the application for bail is either first, second or third and so on.

It has been further directed that the same system needs to be followed even in the case of private complaints as all cases filed in the trial courts are assigned specific numbers (CNR No.), even if no FIR number is there.

All the **Advocates and parties-in-person** at the **Principal Seat at Bombay** and its **Benches at Nagpur, Aurangabad and High Court of Bombay at Goa** are directed to **adhere** to the aforesaid directions of the Hon'ble Supreme Court.

By Order

Sd/-

23<sup>rd</sup> February 2024

(H. M. Bhosale)  
Registrar (Judl-I)